

ANNEXURE - 3
ANSAL PROPERTIES AND INFRASTRUCTURE LIMITED (UNDER CIRP)
CIRP COMMENCEMENT DATE 16.11.2022

LIST OF CREDITORS BASIS CLAIMS RECEIVED UPTO 25.12.2022
LIST OF SECURED FINANCIAL CREDITORS (OTHER THAN FINANCIAL CREDITORS BELONGING TO ANY CLASS OF CREDITORS)

List of Creditors as at 25.12.2022												
Sl. No	Claim ID	Name of creditor	Details of claim received		Details of claim admitted					Amount of claim not admitted	Amount of claims under verification	Remarks, if any
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Whether related party	% voting share in CoC			
1	4037	PALM PRODUCTS PRIVATE LIMITED	30/11/2022	4387911021		Corporate Guarantee	-	No	0.00000000%	0	4387911020	Principal Borrower is also under CIRP and claimant has filed claim there also. Further, the claim is disputed between parties and matter is sub-judice where order is pending for pronouncement by Hon'ble Delhi High Court
2	1668	CHIRANJIV CHARITABLE TRUST	30/11/2022	1935916895	1934797035	Deposit & Advance	-	Yes	0.00%	1119860	0	Amount not admitted attributable to Direct Tax paid by CD on behalf of claimant
3	2712	Indian Bank	1/12/2022	259582118	259582118	Unsecured Loan	-	No	1.19%	0	0	
4	Claim recd on mail	Vistra (ITCL) India Ltd	30/11/2022	1389809015	1389809015	Corporate Guarantee	-	No	6.35%	0	0	
				7973219049	3584188169				7.53%	1119860	4387911020	

- All claims have been provisionally admitted on the basis of submitted proof of claim and limited information available as per books of the corporate debtor. The CoC may undergo change subject to the verification and collation of claims which is continuing.
- As per Regulation 14 of IBC 2016, where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.
- The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.
- Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.


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